

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Excise Appeal No. 1482 of 2011**

[Arising out of Order-in-Original No. 06/2011 dated  
03/03/2011 passed by the Commissioner of Central Excise  
and Customs, Belgaum]

**BOC India Limited**

Tornagallu  
Sandur Taluk  
Bellary District – 583 275

**Appellant(s)**

*VERSUS*

**C.C., C.E. & S.T, Belgaum**

No. 71, Club Road  
Central Excise Building  
Belgaum – 590 001

**Respondent(s)**

**APPEARANCE:**

None for the Appellant  
Mr. Rajesh Shastry, AR for the Respondent

**CORAM:**

**HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)  
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER  
(TECHNICAL)**

**Final Order No. 20921 / 2023**

Date of Hearing: 30/08/2023

Date of Decision: 30/08/2023

**Per: D.M. Misra**

The matter has been listed on 20/06/2023, 10/07/2023,  
25/07/2023 and today 30/08/2023. In all these occasions, none  
appeared for the appellant and nor any request for adjournment.

It seems that the appellants are not serious to prosecute the appeal pending before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(D.M. MISRA)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

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